

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

REVIEW APPLICATION NO.48 OF 2006

IN

ORIGINAL APPLICATION NO.591 OF 2001  
ALLAHABAD THIS THE 27<sup>th</sup> DAY OF November, 2006

HON'BLE DR. K.B.S. RAJAN, J.M.  
HON'BLE MR. A. K. SINGH, A.M.

1. Union of India through Secretary,  
Ministry of Defence, Govt. of India,  
New Delhi.
2. Commander, HQ 94, Armoured Brigade,  
C/o 56 APO.

.....Applicants/Respondents

By Advocate : Sri S. Singh

Versus

Sri Anil Kumar Singh,  
Working as Accountant-cum-Manager,  
In Cavalier Gas Service, R/o 350 Block Colony,  
Near Cantonment Board Pump House,  
Babina (Jhansi).

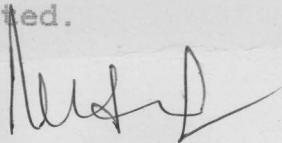
.....Respondent/Applicant

O R D E R

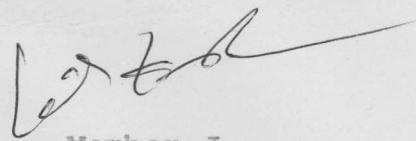
HON'BLE DR. K.B.S. RAJAN, J.M.

The Union of India is ~~the~~ review applicant in this case. The grounds for review do not satisfy the requirements for review since only errors apparent on the face of records could find the grounds for review. As could be seen in the review application many of them relate to legal issues and ground (D) has already been dealt with vide para 5 of the order under review.

2. In view of the above as the conditions for review are not satisfied as required vide order 47 Rule 1 C.P.C read with section 22(1) F Of AT Act 1985, the review is rejected.



Member-A



Member-J

/ns/